

50/100

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**  
**GUWAHATI-05**

3

(DESTRUCTION OF RECORD RULES, 1990)

**INDEX**

O.A/T.A No. 287/03  
R.A/C.P No.  
E.P/M.A No.

- 1. Orders Sheet.....OA.....Pg. 1.....to 2.....
- 2. Judgment/Order dtd 23.9.2004.....Pg. 1.....to 5.....
- 3. Judgment & Order dtd.....Received from H.C/Supreme Court
- 4. O.A.....OA 287/03.....Pg. 1.....to 42.....
- 5. E.P/M.P.....Pg.....to.....
- 6. R.A/C.P.....Pg.....to.....
- 7. W.S.....Pg. 1.....to 6.....
- 8. Rejoinder.....Pg.....to.....
- 9. Reply.....Pg.....to.....
- 10. Any other Papers.....Pg.....to.....
- 11. Memo of Appearance.....
- 12. Additional Affidavit.....
- 13. Written Arguments.....
- 14. Amendement Reply by Respondents.....
- 15. Amendement Reply filed by the Applicant.....
- 16. Counter Reply.....

SECTION OFFICER (Judl.)

*Bahli*  
20/11/17

FROM No. 4  
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:

ORDER SHEET

Original Application No: - 287 / 2003

Misc Petition No: α

Contempt Petition No: α

Review Application No: α

Name of the Applicant(s): Abdur Rahman

Name of the Respondant(s): No 9 son.

Advocate for the Applicant:- Mr. HRA Choudhry, M.U. Mandal,  
Mr. Z. Hussain

Advocate for the Respondant:- CGSC

| Notes of the Registry  | date                        | Order of the Tribunal   |
|--|-----------------------------|---|
| <p>This application is in form but not in time. Contempt Petition is filed / not filed. C.F. for Rs. 50 deposited vide IPO No. 38750. Dated 17.12.03. (b. 50)</p> <p><i>[Signature]</i><br/>By, Registrar<br/>bn.</p> <p>Steps &amp; envelopes<br/>baccen<br/>bn.</p> <p>Pl. comply order dated<br/>19/12/03.</p> <p>NS<br/>19/12/03</p> | <p>19.12.2003</p> <p>mb</p> | <p>Heard Mr. M.U. Mandal, learned counsel for the applicant and also Mr. A. Deb Roy, learned Sr. C.G.S.C. for the Respondents.</p> <p>Issue notice to show cause as to why the application shall not be admitted.</p> <p>List on 2.2.2004 for admission.</p> <p><i>[Signature]</i><br/>Member (A)</p> |

Notice and order dt. 19/12/03 sent to D/Section for issuing to respondents Nos = 1 to 5.

Cms  
30/12/03.

23.2.2004 Present: The Hon'ble Shri Shanker Raju, Member (J).

The Hon'ble Shri K.V. Prahladan, Member (A).

List the case on 15.3.2004 for hearing. On that day respondents are to produce the relevant records.

17.2.04

W/S submitted

by the respondents.

17/2/04

Notice issued under D.No. 19 dated 8.1.04.

W/S 12/4/04

W/S has been filed

3/5  
13.5.04

15.3.2004 Heard Mr. M.U. Mandal, learned counsel for the applicant and also Mr. A. Deb Roy, learned Sr. C.G.S.C. for respondents.

The application is admitted. List the matter before the next Division Bench.

mb

14.5.04 None appear for the parties. Adjourned to next Division Bench.

K.V. Prahladan  
Member(A)

Shri Shanker Raju  
Member(J)

pg

15.10.04

Copy of the Judgment has been sent to the office for issuing the same to applicant as well as to the Sr. C.G.S.C.

W/S on 14/12

23.9.2004 Heard learned counsel for the parties. Hearing concluded. Judgment delivered in open Court, kept in separate sheets.

The O.A. is dismissed in terms of the order, with costs.

K.V. Prahladan  
Member (A)

Shri Shanker Raju  
Vice-Chairman

bb

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O.A./~~XX~~ No. 287 of 2003.

DATE OF DECISION 23.09.2004.

Abdur Rahim

APPLICANT(S)

Mr. M. U. Mandal.

ADVOCATE FOR THE  
APPLICANT(S).

-VERSUS -

U.O.I. & Ors.

RESPONDENT(S)

Mr. A. Deb Roy, Sr. C.G.S.C.

ADVOCATE FOR THE  
RESPONDENT(S).

THE HON'BLE MR. JUSTICE R. K. BAPTA, VICE CHAIRMAN. *R*

THE HON'BLE MR. K. V. PRAHLADAN, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the judgment ? *Yes*

2. To be referred to the Reporter or not ? *Yes*

3. Whether their Lordships wish to see the fair copy of the Judgment ? *Yes*

4. Whether the judgment is to be circulated to the other benches ? *No.*

Judgment delivered by Hon'ble Vice-Chairman.

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No.287 of 2003.

Date of Order : This, the 23rd Day of September, 2004.

THE HON'BLE SHRI JUSTICE R. K. BATT, VICE CHAIRMAN.

THE HON'BLE SHRI K. V. PRAHLADAN, ADMINISTRATIVE MEMBER.

Abdur Rahim  
S/o Sanad Ali  
Vill: Chiracuti, P.O:Chiracuti  
P.S: Chapor, Dist: Dhubri  
Assam. . . . . Applicant.

By Advocates Mr.H.R.A.Choudhury, Mr.M.U.Mandal &  
Mr. Z.Hussain.

- Versus -

- 1. The Union of India  
Represented by the Secretary  
to the Government of India  
Department of Communication  
New Delhi.
- 2. The Director of postal Services  
New Delhi.
- 3. The post Master General, Assam  
Meghdoot Bhawan, Guwahati.
- 4. The Superintendent of post Offices  
Goalpara Division, Dhubri  
Dist: Dhubri, Assam.
- 5. Elias Rahman  
Son of Ebrahim Khalil  
Vill. & P.O: Chir-cuti  
P.S: Chapoor  
Dist: Dhubri  
Assam. . . . . Respondents.

By Mr.A.Deb Roy, Sr.C.G.S.C.

ORDER (ORAL)

BATTA, J.(V.C.) :

The applicant applied for the post of Branch post Master at Chirakata Branch post Office pursuant to notification dated 20.6.2003. Interview was held on 18.9.2003. According to the applicant, letters dated 19.9.2003 and 20.10,2003 were issued to four candidates contrary to the notification. The applicant says that he did well in the interview, but the Selection list was not notified.

*R*

According to the applicant, he is fully qualified for the said post and the letters written on 19.9.2003 and 20.10.2003 to respondent no.5 to submit land document are contrary to the selection process contemplated in the said notification. According to him, respondent no.5 had not fulfilled all the terms and conditions of the said notification and as such his appointment, if any, is required to be quashed and further directions are sought to select the applicant and appoint him to the said post.

2. Respondents have filed reply stating that when the applications were opened in presence of the candidates for scrutiny it was found that none of the candidates submitted land documents exclusively in their own name on account of which, selection of the candidates could not be done on that day. However, four candidates having higher marks in H.S.L.C. examination were asked to submit land documents exclusively in their own name for final selection. Out of the said four candidates, two candidates including respondent no.5 submitted registered land deed in their own name and between the said two candidates respondent no.5 having higher marks was appointed to the said post vide letter dated 10.12.2003.

3. We have heard Mr.M.U.Mandal, learned counsel for the applicant as well as Mr. A. Deb Roy, learned Sr.C.G.S.C. for the respondents.

4. Learned counsel for the applicant has argued that the selection process mentioned in the notification dated 20.6.2003 contemplates that the selection has to be finalised on the date on which the applications are scrutinised i.e. 18.9.2003, <sup>even if</sup> and ~~though~~ none of the candidates had filed land documents, no further time could be given and the selection process could not be deferred for the purpose of produc-

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tion of land document in view of the said notification. In support of his contention, learned counsel for the applicant has relied upon judgment of the Apex Court in Maharashtra State Transport Corporation and Ors. -vs- Rajendra Bhimrao Mandve and Ors. reported in AIR 2002 SC 224 and has particularly placed reliance at Paragraph 5 of the said judgment.

5. Mr.A.Deb Roy, learned Sr.C.G.S.C. appearing for the respondents, has stated that since no candidates had produced land documents in their name on 18.9.2003, as such, four candidates having higher marks were given opportunity to produce land documents. It is further contended that the applicant had secured only 32.3% marks in H.S.L.C. examination whereas respondent no.5 had secured 56% marks and as respondent no.5 had better marks, he was selected. In further reply learned counsel for the applicant has stated that the applicant had, infact, submitted all required documents including land holding certificate.

6. A close scrutiny of notification dated 20.6.2003, and especially Paragraph 8 of which deals with selection process, shows that the selection will be made on merit among the candidates, who fulfill all the prescribed eligibility conditions. It is, no doubt, true that the notification speaks of the selection on the date on which the applications are scrutinised. However, it is pertinent to note that selection is required to be made on merit and, in our view, merit cannot be sacrificed at the altar of procedural aspects. The Selection Committee found that respondent no.5 had more marks since he had secured 56% marks in H.S.L.C. examination, whereas the applicant had secured only 32.3% marks. In view of the huge disparity between marks of the two candidates, the Selection Committee thought it fit to give an opportunity to the candidates who had higher marks to produce land documents on subsequent date. This was done so that a meritorious candidate gets <sup>appointment</sup> and the procedural re-<sub>land</sub>quirement was relaxed in respect of production of land documents.

R

Respondent no.5 produced land documents subsequently and he was appointed against the said post. In the circumstances, we are of the opinion that selection of the respondent no.5, who was having more marks than the applicant, cannot be faulted with.

7. We are supported in respect of the view taken by us by two Full Bench judgments of Tribunal namely:- H. Lakshmana and Others -vs- The Superintendent of Post Offices, Bellary and Others reported in 2003 (1) ATJ 277 and Rana Ram -vs- Union of India and Others reported in 2004 (1) ATJ 1. In Rana Ram -vs- Union of India and Others (Supra) similar issue came up for consideration before the Full Bench, wherein, it was held that a candidate applying for the post of EDBPM need not submit the proof of income/property alongwith application, nor the said proof is required at the time of interview and the selection/appointment has to be made on the basis of marks obtained in the matriculation examination. Thereafter, the candidate selected can be given reasonable time to submit proof of income/property as per rules/instructions.

8. Reliance placed by the learned counsel for the applicant on the judgment of the Apex Court does not, in any manner, help the applicant's case since observations therein have been made in the context. In that case, posts of Drivers in Maharashtra State Road Transport Corporation were advertised in 1995. Selection process had started and driving test was held. However, when the selection process was in progress, a circular dated 24.6.1996 was issued by the Corporation fixing criteria for selection. This obviously could not be done and the same could not be applied to the ongoing selection and in this context the Apex Court has made the observations in paragraph 5 of

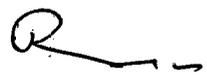
R.

the judgment.

9. We may also point out at this stage that the applicant, in order to create prejudice against respondent no.5, made unfounded allegations in Paragraph 4.5 of the application stating that respondent no.5 is a man of bad character and he was involved in many notorious activities like immoral living. This statement has been verified by the applicant as true to his knowledge as can be seen from the Verification. The applicant, however, did not place any materials whatsoever on record to substantiate his unfounded allegations and this, in our view, has been done by the applicant deliberately only to create prejudice against respondent no.5 so as to defeat his selection, which was otherwise done on merit.

In view of the above, we do not find any merit in this application and the application is hereby dismissed with costs.

  
( K.V.PRAHLADAN )  
ADMINISTRATIVE MEMBER

  
( R.K.BATTA )  
VICE CHAIRMAN

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH, GUWAHATI.

O.A. NO. 287 /2003.

Abdur Rahim

Vs.

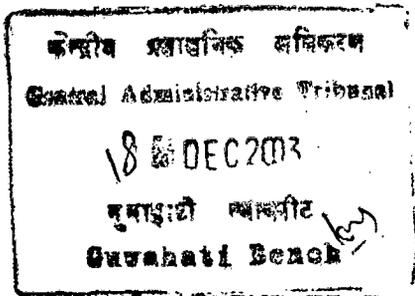
Union of India & Ors.

Filed by The petitioner/  
Applicant  
Through  
Zahangir Hanafi  
Adv.  
18/12/03

556 of Dates and synopsis of the application :

- 27.1.03 : Notification issued by the Supdt. of post Offices, Goalpara Division for filling up Branch Post Master at Chirakata Branch Post Office under Bilasipara Sub Division, Dist. Dhubri.
- 27.1.03 : The applicant submitted the application for  
26.5.03 : the post of BPM at Chirakata.
- 19.6.03 : Notification dated 27.1.03 was cancelled.
- 20.6.03 : 2nd Notification was issued by the Supdt. of post Offices, Goalpara Division, Dhubri for filling up the same post as notified dtd. 27.1.03.
- 19.9.03 0 The unqualified candidates called for production  
~~20.9.03~~ 0 of land document. The applicant has appeared  
20.10.03 0 before the Selection Committee as per the  
18.9.03 0 invitation letter 27.8.03 alongwith other 11 candidates. The other candidates were not eligible and qualified at the time of interview/selection dtd. 18.9.03. The respondents authorities are contemplating to appoint the respondent No.5 without publishing select list as per the notification dtd. 20.6.03 who is not eligible and qualified candidate at the time of interview/selection.
- 16.12.03 : The applicant has come to know that the private respondent NO.5 going to be appointed by the respondent authority ~~xxx~~ without publishing the select list by violating Acts, rules guidelines and notification dtd. 20.6.03. Hence this application.

19/12



11

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O.A. NO. 287/2003.

BETWEEN

Abdur Rahim ..... Applicant.

- Vs. -

Union of India & Ors. .... Respondents.

Abdur Rahim

I N D E X

| <u>Sl.No.</u> | <u>Particulars of the documents</u> | <u>Page No.</u> |
|---------------|-------------------------------------|-----------------|
| 1.            | Application .....                   | 1-9             |
| 2.            | Verification .....                  | 10              |
| 3.            | Annexure - 1 .....                  | 11-17           |
| 4.            | Annexure - 2 .....                  | 18-23           |
| 5.            | Annexure - 3 .....                  | 24-27           |
| 6.            | Annexure - 4 .....                  | 28              |
| 7.            | Annexure - 5 .....                  | 29-31           |
| 8.            | Annexure - 6 .....                  | 32-34           |
| 9.            | Annexure - 7 .....                  | 35-39           |
| 10.           | Annexure - 8 .....                  | 40-42           |
| 11.           | Annexure - 9 .....                  |                 |
| 12.           | Annexure - 10 .....                 |                 |

Filed by :  
Zahangis Husain  
Advocate. 18/12/03

Filed by the Petitioner  
Through 12  
Zahur's Khanna  
Associate  
18/12/03

THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BRANCH: : GUWAHATI.

O.A.NO.....287.../2003.

BETWEEN-

Abdur Rahim,  
son of Samad Ali.  
Village- Chiracuta, P.O. Chiracuti,  
P.S. Chapor.  
Dist. Dhubri, Assam.  
.....Applicant.

Abdur Rahim

-Versus-

1. The Union of India represented by the Secretary to the Govt of India, Department of Communication, New Delhi.
2. The Director of ~~State~~ Postal Services, New Delhi.
3. The Post Master General, Assam, Meghdoot Bhawan, Guwahati.
4. The Superintendent of Post Office, Goalparax Division, Dhubri, Dist, Dhubri. Assam.
5. Elias Rahman,  
son of Ibrahim Khalil  
Vill. and PO. Chira-cuti  
P.S. Chapor,  
Dist. Dhubri. Assam.

... Respondents.



14  
4.2. That on 27.1.2002 a notification was issued by the Superintendent of post office, Goalpara Division for filling up the post of Branch Post Master at Cherauti, Branch Office Accordingly, the applicant applied for the said post. But, suprisingly, on 19.6.2003 the earlier notification was cancelled due to some unavoidable reasons .

Photo Copies of the notificatin dtd. 27.1.03, Two Form and letter dtd. 19.6.03 are annexed hereto as Annexure. 1 series and 2 respectively.

4.3 That on 20.6.03 another notification was issued by the Superintendent of Post Office, Goalpara Division, Dhubri for filling up of post of Branch Post Master of Chiracuti Branch Post office. Accordingly, the applicant applied for the said post alongwith other 11 candidates. The applicant, being qualified for the said post submitted all required documents with the form. After the interview held on 18.9.03, The letters dtd. 19.9.03 and 20.10.03 were issued to 4 candidates which contrary to the Notification.

3 Copies of the Character Certificates 2 letters dtd. 19.9.03 and 20.10.03 are annexed hereto as Annexure-2 A series.

A Photo copy of the Notification dtd. 20.6.03 is annexed hereto as Annexure. 3 to this petition

4.4. That on 27.8.2003, the applicant was invited and was asked to appear before the selection committee on 18.9.2003. Accordingly, the petitioner appeared in the selection Committee on 18.9.03 alongwith other 11 candidates and the applicant did well in the interview for the post of Branch Post Master

Abdur Robim

Abdur Robim

for Chiracuti Branch of post Office. As per the terms and conditions of the notification, the selected list should be published /notified in the notice Board then and there. But the respondents did not publish the select list till date. The applicant being HSLC passed candidate, submitted all documents as per the terms of the advertisement along with the prove of working certificate.

A copy of the letter dtd. 27.8.03 , R.C. , L.H.C. I.C. Admid , Testimonial and Marksheets and Sale deed and Handing over charge are annexed hereto as Annexure-4, 5 series, 6 series , 7 & 8 respectively.

4.5. That on 19.9.03 , the respondents wrote, letter to the one Elias Rahman and Ashad Ali Ahmed directing them to submit Land documents. On 20.10.2003, another letter was issued to one Rofiqul Islam and Jahan Ali directing them to submit land documents. The above noted two letters dtd. 19.9.03 and 20.9.2003 can not be issued as per the terms and conditions of the notification dtd. 20.6.2003 and the same two letters were issued just to accommodate the private respondents for extraneous consideration which can not be allowed as per the Acts, Rules Guidelines and notification framed thereunder. The respondent nos.5 is a man of bad character and he has involved many notorious activities like immoral living and he was not eligible and qualified and could not furnish Land documents at the interview held on 18.9.2003.

contd/-4(a)

16

Below Return

4.5 That the applicant begs to state that he has fulfilled all the terms and conditions as laid down in the notification and the applicant is the only candidate who ought to have been selected and appointed for the post of Branch Post Master at Chiracuti Branch Post Office. The Respondent no. 4 had not fulfilled all the terms and conditions as per the notification dtd. 20.6.2003 and he could not ~~xxx~~ fulfill all the condition at the <sup>time</sup> submission of his application and at the time of selection committee held on 18.9.2003. No other candidates was eligible and qualified and could not fulfil conditions as per the Notification dtd. 20.6.03 except the applicant. The Respondent no. 5 submitted gifted Land documents which was rejected.

4.6. That the applicant was appointed and served for a period of 2 months in the said post at Chiracuti Branch Post office as G.D.S., E.D.D.A. Cum EDMC/ EPM. The applicant has come to know from reliable source that the respondent no. 5 would be appointed very shortly by dehoursing the Rules, ~~xx~~ Guidelines and Notification. The respondents are contemplating to deprived him ~~justxxx~~ with extraneous consideration.

4.7. That the applicant begs to state that the applicant was eligible candidate at the time of <sup>interview</sup> have been selected for the post of B.P.M. G.D.S/E.D.D.A <sup>and he ought to</sup> ~~xxxxxx~~ The Respondent No. 5, was not eligible and

qualified candidate at the time of interview/selection  
and such  
as no appointment shall be made in view of purported  
illegal select list and if any appointment made in pursuance  
to said select list shall not be given effect. Since  
the select list and the appointment of the respondents  
No.5 is illegal, arbitrary, malafide, bias, based on  
extraneous consideration, and as such, the select listed  
the appointment in favour of the respondent No.5 may  
kindly be set aside and quashed in the interest of  
justice.

4.8. That considering the facts and circumstances  
of the case, the select list and the appointment letter  
infavour of the respondent No.5 may kindly be stayed in  
the interest of justice.

4.9. That this application has been made bonafide  
and to secure the ends of justice.

5. GROUND FOR RELIEF WITH LEGAL PROVISION:-

5.1. For that the impugned selection and appoint-  
ment letter infavour of the respondent No.5 is illegal,  
arbitrary, malafide without jurisdiction as per the  
acts, Rules, Guidelines, and notification dtd.20.6.03  
select list and the appointment letter infavour of the  
respondent No.5 if already is not sustainable and liable  
to be set aside and quashed.

contd..

17  
Abdur Robim

18

5.2. For that nother candidate except the applicant is not eligible and qualified at the time of interview and as such the illegal, select~~io~~ list is liable to be set aside and quashed.

5.3. For that the respondents authority letter dated 19.9.2003 and 20.10.2003 are illegal, arbitrary, bias, malafide arbitrary and without jurisdiction and as such the select list is illegal, malafide arbitrary, and without jurisdiction and the same is liable to be set aside and quashed.

5.4. For that the respondent authorities have violated the Act, Rules, Guidelines and Notification framed thereunder and as such impugned select list and the appointment letter in favour of the respondent No.5 <sup>made</sup> it already is illegal, arbitrary, malafide, bias, based on extraneous consideration and the same is liable to be set aside and quashed.

5.5. For that in any view of the matter the entire action of the respondent are liable to be set aside and quashed.

The applicant craves leave of the Hon'ble Tribunal to advance more grounds both factual as well as legal at the time of hearing of the case.

Contd.

Atsaur Rehman

Abow Robim

6. DETAILS OF THE REMEDIES EXHAUSTED: -

The applicant declares that he has no other alternative and efficacious remedy except by way of filing this application.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT

The applicant further declares that no other application, writ petition or suit in respect of the subject matter of any other Court, Authority or any other Bench of the Hon'ble Tribunal for any such application, writ petition or suit is pending before any of them.

8. RELIEFS SOUGHT FOR:-

Under the facts and circumstances stated above the applicant prays that this application be admitted, records be called for and notice be issued to the respondents to show cause as to why the reliefs sought <sup>in</sup> for is/this application should not be granted and upon hearing the parties and on perusal of records, be pleased to grant the following reliefs:-

- 8.1. To direct the Respondent No. 3 & 4 to set aside and quash the impugned select list and the appointment letter made by the Superintendent Postal Department, Goalpara Division, Dhubri, if any in favour of the respondent No. 5.

Contd.

Atanu Borah

8.2. To direct the respondent No. 3 & 4 to select ~~xxxxx~~ the applicant and also to appoint the applicant in the post of GDS /EDDA/EDMC/BPM I.E.Peen at Chiracuti Branch Post, Bilasipara in the District of Dhubri, for in pursuance to notification/selection.

8.3. Any other reliefs/relief to which the application is entitled to.

9. INTERIM ORDER PRAYED FOR:

Pending disposal of this application the Applicant prays that Your Lordships would be pleased to stay the select list in pursuance to selection committee held on 18.9.2003 in pursuance to the notification dated 20.6.2003 and also direct the respondents authority not to make any appointment in favour of the respondent No. 4 or be pleased to stay the appointment letter/ in favour of the respondent No. 4 if already made in pursuance to notification dated 20.6.2003.

Further be pleased to ~~also~~ direct the respondent authority that there shall be no bar to appoint the applicant during pendency of this application

10. The application is filed through Advocate.

contd..

Ahmed Rehim

11. PARTICULARS OF THE I.P.O.

- (i) I.P.O. No. 387501
- (ii) Date - 17.12.03
- (iii) Payable at:- Guwahati.

12. LIST OF ENCLOSURE:-

As stated in the Index -

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contd..

VERIFICATION

I, Sri Abdur Rahim, aged about 22 years, son of Samad Ali, resident of village-Chiracuti, P.O.Chiracuti, P.S. Chapor, in the district of Dhubri, Assam, do hereby solemnly affirm and declare and verify that the Statement made in paragraphs 1, 2, 3, 4, 5, to 10 are true to my knowledge, these made in paragraphs 4.2, 4.3, 4.4, & 11 are derived from the records and the rest are my humble submissions before this Hon'ble Tribunal.

And I sign this verification on this 18<sup>th</sup> December, 2003 at Guwahati.

*Abdur Rahim*  
DEPONENT

22

*Abdur Rahim*

23

DEPARTMENT OF POSTS

Office of the  
Supdt. of Post Office  
Goalpara Division  
Dhubri-783301

(A-2)(i)

No. BO/357/CR. Chowaki-1 Dated at 28/1/2023

NOTIFICATION

Sub:- Appointment to the post of BPM/Chowaki-1 Bn.

Applications in the enclosed proforma are invited for the above post from the intending candidates fulfilling the following conditions. The applications complete in all respects should reach the office of the undersigned on or before 28/1/23. The application should be submitted in closed covers only, duly superscribed in bold letters as 'APPLICATION FOR THE POST OF BPM/EDSPM Chowaki-1 BO/EDSO'. Incomplete applications; applications without prescribed enclosures and applications received after the due date will not be entertained.

2. The vacancy is reserved for \_\_\_\_\_ / not reserved for any community.  
(Score out whichever is not applicable).

3. In case the minimum number of three eligible candidates do not offer their candidature, the vacancy will be re-notified.

4. The appointment is purely temporary and in the nature of a contract to be terminated by the competent authority at any time with one month's prior notice. The work is part time for a period of 3 to 5 hours a day and the appointment will not confer any right on the candidates to claim any regular full-time post in the department. The post carries time related continuity allowance of Rs. 280+35-1980 plus admissible DA.

5. Any kind of influence brought by the candidates regarding appointment, will be considered as a disqualification. No correspondence attempting to influence the selection process will be entertained.

*Verified to be correct*  
*2.1.23*  
*Araceli*

*Abow Robem*

Ahmed Roshim

6. ELIGIBILITY CONDITIONS:

(i) AGE:

About 18 years and below 62 years of age as on the last date for receipt of applications.

(ii) MINIMUM EDUCATIONAL QUALIFICATION:

11SLC/ X standard pass.

No weightage is given for higher qualification. However this does not bar the candidates with higher qualification from applying for the post.

(iii) RESIDENCE:

*Candidate belonging to places other than Post Office village, can also apply for the post and such candidate should shift the residence to PO village in the event of his/her selection. The selected candidate should produce a proof to that effect within the date prescribed by the undersigned, after selection.*

(iv) ACCOMMODATION:

The candidate selected should provide free accommodation to house the Post Office.

(v) INCOME AND PROPERTY:

(a) *The candidate should have an independent source of income for his/her livelihood. Income certificate in candidate's own name (indicating clearly the source of income) issued by Revenue/competent authority should be furnished in the enclosed proforma. Income in the name of guardian/others will not make the candidate eligible for the post. Only such candidates who fulfill this condition and all other eligibility conditions, will be eligible to apply for the post.*

(b) Preference will be given to those candidates who derive income from the landed property/ immovable assets in their own name. A copy of the record of rights of property issued in respect of property in the name of candidate only, should be enclosed. Joint property or hereditary property not transferred in the name of the candidate, will not be considered as property in the name of the candidate. The landed property/immovable assets purchased/transferred in the name of the candidate subsequent to the submission of application but

*Carried to be free copy  
Dr. Heman  
Advocate*

before the last date for receipt of applications, will be considered only if the copy of record of rights as mentioned above and income certificate issued by Revenue/competent authority indicating the income from such property, are submitted to reach the undersigned on or before the last date fixed for receipt of applications.

- (vi) The candidate should not be an elected member of the panchayat/other statutory bodies.
- (vii) The candidate should not be an agent of LIC or other insurance/finance companies.

7. DOCUMENTS TO BE ENCLOSED:

Copies of the following certificates/documents should be enclosed to the application, invariably. If any of these enclosures listed below do not accompany the application, the application is liable to be rejected outright. The originals need not be sent. They may be produced for verification when called for.

- (i) School leaving certificate/or certificate regarding date of birth.
- (ii) Marks sheet of HSLC (any higher qualification if any).
- (iii) Caste Certificate issued by DC/competent authority in the enclosed proforma. (in case of candidates belonging to SC/ST/OBC).
- (iv) Record of rights of property (if property is in the name of candidate only. If no such property exists, this enclosure is not insisted upon).
- (v) Income certificate in the name of candidate issued by Revenue/competent authority in the enclosed proforma.
- (vi) Two character certificates issued by prominent persons of the locality.

SELECTION PROCESS:

Selection will be made on merit among the candidates who fulfill all the prescribed eligibility conditions. The closed covers containing applications will be opened in this office by the undersigned on \_\_\_\_\_ in the presence of all such candidates who may be present. All the candidates may participate in this process personally and their representatives will not be allowed. Before opening the covers/applications, the candidates present will be explained about the eligibility conditions/preferential condition/selection process once again. The selection would be finalised in

Verified to be true copy  
2. Hum an  
Adroeli

Abdur Rahim

APPLICATION FOR THE POST OF BPM/Chirakuti-1 B.O. (A-4)  
(WITH REFERENCE TO LETTER/NOTIFICATION No. B.O/358/Chirakuti-1)

Dated 27-01-2003 of office of the Supdt of Post Office, Goalpara Division,  
Shubra

1. Name in full : MR. ABDUR RAHIM

Present address : vill- Chirakuti Pt-I, P.O. Chirakuti-1 via  
Bilasipara, P.S. Chapari, Sub-Div. - Bilasipara

Permanent address : do -  
Dist - Shubra, Pin - 783348.

Whether SC/ST/OBC (enclose the certificate issued by competent authority) : NO

4. Date of birth : 1st January 1982  
(enclose the school leaving certificate or birth certificate) : (copy enclosed)

a) Educational qualification : H.S.L.C. Passed.  
(enclose copies of certificates) : (copy enclosed)

b) Marks obtained in HSLC : (copy enclosed)

Particulars of landed/immovable property etc. held in the name of candidate only : 2 (two) Biswa 1 (one) Katta 0 (zero)  
(enclose copy of record of right) : lessa under khata No 70 covered by Dag No. 48/87 at village Chirakuti Pt I under Chapari revenue circle P.S. Chapari (copy enclosed)

INCOME:

i) Annual income : Rs 10,000.00 annually.

ii) Source of income : From Cultivation (certificate enclosed)  
(enclose certificate issued by Revenue/competent authority specifying the source of income in the name of candidate)

iii) Character certificate : 1) one certificate from Head Master  
issued by prominent persons of locality : Tilapara High School

2) one certificate from the G.P. President of Chirakuti-Tilapara  
: Gram Panchayat enclosed

Certified to be true copy  
2. Husai  
Adv cell

- 10. Do you know cycling : Yes,
- 11. If you are not a resident of the post village, are you prepared to shift your residence to the PO village, in the event of your selection : Does not arise
- 12. Can you provide free accommodation to house the PO in PO village. : Yes,
- 13. Whether you hold any elected post? If so-furnish details. : NO
- 14. Are you an agent of LIC or any other insurance/finance company? If so give details. : NO

I hereby declare that the information furnished above is true and correct to the best of my knowledge. I understand that if the information is found to be false at a later date, my candidature/selection/appointment is liable to be cancelled/terminated apart from criminal prosecution.

- *Abdus Robim*  
Signature of the candidate  
(Name & address)

Place: Chirakubi P.T.

Date: 24/7/05

Enclosures:

- ✓ School leaving certificate or birth certificate.
- ✓ HSLC mark sheet.
- ✓ Caste certificate (if belonging to SC/ST/OBC) issued by competent authority.
- ✓ Record of rights (landed/other immovable property).
- ✓ Income certificate issued by competent authority in the name of the candidate only.
- ✓ Two character certificates from) 1) Mr. A. A. Sheikh, Dist. A.H. & Vety. Officer, Kokrajhar  
2) Ms. Rupban Neesa, President, Chirakubi Tulipara G.P.

Note: Tick in the box for the certificate enclosed.

*certified to be true copy*  
2. Husean  
Advocate

Abdur Robim

APPLICATION FOR THE POST OF BPM / Chhatkuli - B.C  
(WITH REFERENCE TO LETTER/NOTIFICATION No B.O / B.S / Chhatkuli - 1)

Dated 22-06-2003 of office of the Super post office

1. Name in full - ABDUR ROHIM
2. Present Address vill - Chhatkuli Pt. 1, P.O. Chhatkuli - 1, Dist. Chapra  
P.S. Chapra Dist - Divn. Patna  
District District, 1911-18, 3375
3. Permanent Address - do
4. Whether SC/ST/OBC (enclose the certificate issued by competent authority) NO
5. Date of Birth (enclose the school leaving certificate of birth certificate) 1st January 1972  
(copy enclosed)
6. a) Educational Qualification (enclose copies of certificates) 11.8.1 C. passed  
b) Marks obtained in HSLC (copy enclosed)
7. Particulars of landed/immovable property etc. held in the name of candidate only. (enclose copy of record of right) 2 (two) Bigha 1 (one) Katha of landless under khatian No. 1000 by day No 48/51 at Chhatkuli Pt. 1 under Chapra circle P.O. Chhatkuli (copy enclosed)
8. INCOME:  
I) Annual Income Rs. 10,000.00 annually  
II) Source of Income from cultivation (enclosed)  
III) Enclose income certificate issued by Revenue/competent authority specifying the source of income in the name of candidate)
9. Enclose two character certificate one: certificate from Head Master, Tilapara high school
10. Issued by prominent person of your locality one certificate from Saran panchayat enclosed

Certified to be true copy  
2. Huma  
for.

Abdourahim

10. Do you know cycling

yes,

11. If you are not a resident of the post village, are you prepared to shift your residence to the PO village, in the event of your selection

Does not arise

12. Can you provide free accommodation to house the PO in PO village.

yes

13. Whether you held any elected post? If so give details.

No

14. Are you an agent of LIC or any other insurance/finance company? If so give details.

No

I hereby declare that the information furnished above is true and correct to the best of my knowledge. I understand that if the information is found to be false at a later date, my candidature/selection/appointment is liable to be canceled/terminated apart from criminal prosecution.

Place: Cherakutti P1-I

Abdourahim  
Signature of the candidate  
(Name & Address)

Date: 22/6/03

Enclose:

- School leaving certificate of birth certificate.
- HSLC mark sheet.
- Cast certificate (if belonging to SC/ST/OBC) issued by competent authority.
- Record of rights (land other immovable property)
- Income certificate issued by competent authority in the name of the candidate only.
- Two character certificate from 1) Mr. A.A. Sheikh A.P.S. Vethy estate, Kozhikode  
2) Mr. Rapphan Nasser, P.O. Cherakutti vilapara E.P.

Note: Tick in the box for the certificate enclosed.

Certified to be true by  
2. H...  
ASV.

Received on  
23/6/03

-18-

ANNEXURE-2

DEPARTMENT OF POSTS, INDIA  
OFFICE OF THE SUPERINTENDENT OF POST OFFICES GOALPARA DIVISION  
DHUBRI : : : 783301

No. B3/358/Chirakuti-I

Dated at Dhubri the 19-06-2003

Sub :- Appointment to the post of BPM/Chirakuti-I, B.O.

The advertisement made vide this office memo of even no. dtd 20-01-2003 on the above noted subject is hereby cancelled due to some unavoidable reasons and fresh advertisement will be issued later on.

This is for information to all concerned.

( G. C. Hazarika )  
Supdt. of Post Offices  
Goalpara Division  
Dhubri - 783301.

Copy to :-

1. The Asstt. Director, Employment Exchange, Dhubri w.r.to his No. DOX/VC-5/84/03/226-27 dtd 25-2-03.
2. The President, Chirakuti Tilapara GP, P.O.-Tilapara, Via- Bilasipara.
3. The BPM, Chirakuti B.O. Via- Bilasipara S.O. for displaying on office notice board.
4. The SPM/Bilasipara S.O. for displaying on office Notice Board.
5. The SDI(P), Dhubri for displaying on office notice board.
6. All applicants concerned.

Supdt. of Post Offices  
Goalpara Division  
Dhubri - 783301.

Attn  
2. Aman  
AN

ANNEXURE: 2 A.

From : -

Dr. Ali Azom Sheikh

B.V.Sc & A.H. (A.A.U) M.V.P.N (T.U.)

Regd. No. 0400

District A.H. & Vererinary Officer Kokrajhar.

TO WHOM IT MAY CONCERN

This is to Certify that Md. Abdur Rahman, S/O Md. Ali an inhabitant of village Chirakuti Pt- 1, P.O. Chirakuti, P.S. Chapar in the Bilasipara Sub- Division of Dhubri district is pernally known to me since last few years.

To the best of my knowledge and belief he bears a good moral character. He is a young energetic boy of active habits and of amiable desposition.

I wish him every success.

Sd/- Illegible,

21.2.2003.

(Dr. A.A. Sheikh)

*Attested  
2.11.2003  
ADV.*

*Abdur Rahman*

Abdur Rahim

ANNEXURE:

OFFICE OF THE  
CHIRAKUTA TILAPARA GAON PANCHAYAT

P.O. Tilapara, Dist. Dhubri (Assam)

From :

Rupbhan Nesa

President

Ref. No. 9/2002- 2003/9

Date 5.2.03.

This is to certify that Abdur Rahim , S/O  
Samad Aki an inhabitant of village- Chirakuta Pt-1,  
P.O. Chirakuti, P.S. Chapar, Dist. Dhubri (Assam)  
is known to me. His well character and conduce has  
been found good.

I wish him every success in life,

Sd/- Illegible,

President  
Chirakuta Tilapara

Gaon Panchayat.

Date 5.2.03.

Attested  
2. then on  
Adv.

ANNEXURE:

Office of the Headmaster/Secretary  
Tila Para High School  
P.O. Tilapara, Dist. Dhubri (Assam)

Ref No. ....

Date ... 6.2.03

Certified that Abdur Rahman S/O Samed Ali village Chirakuta Part - I Chirakuta, P.S. Chapar Dist. Dhubri, Assam. He is personally known to me. He was a regular student of this Tilapara High School and passed the H.H.L.V. (Rept) Examination /2001 from this school under R7-428 No. 9057 . His conduct and character were found good while he was a student of this High School.

I wish him every success in life.

Sd/- Illegible,

6.2.03

Head master and Secretary  
Tilapara High School.

*Attested*  
2. Hassan  
Advocate

ANNEXURE:

DEPARTMENT OF PST INDIA

From: Superintendent of Post Office  
Goalpara Division,  
Dhubri - 783301

To: (1) Shri Elias Rahman  
Vill. & P.O. Chirakuti  
Via. Bilashipara.

(2) Shri Ashad Ali Ahmed  
C/O Abdus Sattar  
Vill. & P.O. Chirakuti,  
Via- Bilashipara.

No. B3/358/Chirakuti, Dated Dhubri the 19.9.03.

Sub: Regarding selection of GDS BPM for Chirakuti B.O.  
in a/c with Bilashipara S.O.

Ref:- Your application for the post of BPM/ Chirakuti.

Sir,

Please refer to your application u/r you are hereby requested to submit land documents exclusively in your own name within a period of 20 (Twenty) days or before 10.10.2003 for getting selection to the post of GDS BPM/Chirakuti B.O.

Yours faithfully

Sd/- Illegible  
Supdt. of Post Office  
Goalpara Division.

Attested by  
Z. Hussain  
Aaroceli

-23-

85

Abdurrahim

DEPARTMENT OF POSTS INDIA

From,  
Supdt. of post  
office  
Goalpara Division  
Dhubri- 78330

To,  
Regd. 1.Sri Rafiqul Islam  
Vill & P.O. Cherakuti  
Via Bilasipara  
Dist. Dhubri  
Regd 2.Sri Jahan Ali  
Ward No. 4, Gairipur  
P.O. Gauripur.

No. B3/350/Chirakuti Dated at Dhubri the 20.10,03.

Sub, : - Regarding selection of GDS BPM of Chirakuti BO.

Sir,

Please refer to your application in C/W the subject.  
In this connection you are requested to submit land  
documents exclusively in your own name within 15 (fifteen)  
days from the date of receipt of this letter to this  
office.

Attested by  
2. Hussain  
Advocate

Yours faithfully

Sd/- Illegible

(Dr. C. Hazarika)  
Supdt. of post office  
Goalpara Division

Dhubri-783303.

DEPARTMENT OF POSTS

Office of the Supt. of Post Office  
Goalpara Division  
Dhubri-783301

(A-2)

No. B2/358/Chirakuti

Dated at Dhubri 20/6/03

NOTIFICATION

Sub:- Appointment to the post of 6c/EDSRM/Chirakuti

Applications in the enclosed proforma are invited for the above post from the intending candidates fulfilling the following conditions. The applications complete in all respects should reach the office of the undersigned on or before 21/7/03. The application should be submitted in closed covers only, duly superscribed in bold letters as 'APPLICATION FOR THE POST OF BPM/EDSRM/Chirakuti BO/EDSO'. Incomplete applications, applications without prescribed enclosures and applications received after the due date will not be entertained.

2. The vacancy is reserved for OC / not reserved any community.  
(Score out whichever is not applicable).

3. In case the minimum number of three eligible candidates do not offer their candidature, the vacancy will be re-notified.

4. The appointment is purely temporary and in the nature of a contract to be terminated by the competent authority at any time with one month's prior notice. The work is part time for a period of 3 to 5 hours a day and the appointment will not confer any right on the candidate to claim any regular full-time post in the department. The post carries time delimitation allowance of Rs. 1280/- plus admissible DA.

5. Any kind of influence brought by the candidates regarding appointment, will be considered as a disqualification. No correspondence attempting to influence the selection process will be entertained.

Attended by  
Z. Hussain  
Asst. Secy

6. ELIGIBILITY CONDITIONS:

(I) AGE :

About 18 years and below 62 years of age as on the last date for receipt of applications.

(ii) MINIMUM EDUCATIONAL QUALIFICATION

HSLC/ X standard pass.

No weightage is given for higher qualification. However this does not bar the candidates with higher qualification from applying for the post.

(iii) RESIDENCE:

*Candidate belonging to places other than Post Office village, can also apply for the post and such candidate should shift the residence to PO village in the event of his/her selection. The selected candidate should produce a proof to that effect within the date prescribed by the undersigned, after selection.*

(iv) ACCOMMODATION:

The candidate selected should provide free accommodation to house the Post Office.

(v) INCOME AND PROPERTY:

(a) *The candidate should have an independent source of income for his/her livelihood. Income certificate in candidate's own name (indicating clearly the source of income) issued by Revenue/competent authority should be furnished in the enclosed proforma. Income in the name of guardian/others will not make the candidate eligible for the post. Only such candidates who fulfills this condition and all other eligibility conditions, will be eligible to apply for the post.*

(b) Preference will be given to those candidates who derive income from the landed property/immovable assets in their own name. A copy of the record of rights of property issued in respect of property in the name of candidate only, should be enclosed. Joint property or hereditary property not transferred in the name of the candidate, will not be considered as property in the name of the candidate. The landed property/immovable assets purchased/transferred in the name of the candidate subsequent to the submission of application but

Attested by  
Z. Hassan  
Avocati

before the last date for receipt of applications, will be considered only if the copy of record of rights as mentioned above and income certificate issued by Revenue/competent authority indicating the income from such property, are submitted to reach the undersigned on or before the last date fixed for receipt of applications.

- (vi) The candidate should not be an elected member of the panchayat/other statutory bodies.
- (vii) The candidate should not be an agent of LIC or other insurance/finance companies.

7. DOCUMENTS TO BE ENCLOSED:

Copies of the following certificates/documents should be enclosed to the application, invariably. If any of these enclosures listed below do not accompany the application, the application is liable to be rejected outright. The originals need not be sent. They may be produced for verification when called for.

- (i) School leaving certificate/or certificate regarding date of birth.
- (ii) Marks sheet of HSLC (any higher qualification if any).
- (iii) Caste Certificate issued by DC/competent authority in the enclosed proforma. (in case of candidates belonging to SC/ST/OBC).
- (iv) Record of rights of property (if property is in the name of candidate only. If no such property exists, this enclosure is not insisted upon).
- (v) Income certificate in the name of candidate issued by Revenue/competent authority in the enclosed proforma.
- (vi) Two character certificates issued by prominent persons of the locality.

8. SELECTION PROCESS:

Selection will be made on merit among the candidates who fulfill all the prescribed eligibility conditions. The closed covers containing applications will be opened in this office by the undersigned on \_\_\_\_\_ in the presence of all such candidates who may be present. All the candidates may participate in this process personally and their representatives will not be allowed. Before opening the covers/applications, the candidates present will be explained - about the eligibility conditions/preferential condition/selection process once again. The selection would be finalised in

- 26 -

B. S. 38

Abdur Rehman

Abdurrahim

the presence of candidates and the name of selected candidate would be notified then and there and the letter of selection would be issued to the selected candidate. Thereafter the other pre-appointment formalities such as verification of documents, medical examination, collection of pre-appointment papers etc. would be completed. The selection/appointment would be provisional till completion of police verification and also subject to the conditions as mentioned in provisional appointment letter/order.

9. If any information furnished in this application by the candidate is found to be false at a later date, the selection/appointment is liable to be terminated apart from criminal prosecution.

- Encls: 1. Proforma of application ✓
- 2. Proforma of caste certificate. (wherever applicable)
- 3. Proforma of income certificate.

Signature  
 Designation  
 Goalpara Division  
 Dhubri-783301

Copy to (Regd AD)

- 1. The President, Gaon Panchayat
- 2. The Head Master, Govt. Primary/High School
- 3. BPM/ (account Office)
- 4. SPM/ (account Office)
- 5. The ASPO/VE/SDI(P)

Sub Division

(for display on the notice board and for wide publicity)

Signature  
 Designation  
 Goalpara Division  
 Dhubri-783301

-28-

ANNEXURE 4  
R.D. NO. 40

Abdur Rahim

DEPARTMENT OF POSTS, INDIA  
OFFICE OF THE SUPERINTENDENT OF POST OFFICES  
GOALPARA DIVISION ::: DHUBRI - 783301.

To,  
Shri ..... Abdur Rahim .....  
CIO ..... Samad Ali .....  
Vill ..... Chirakuti .....  
P.O. .... Chirakuti .....  
Via - BILASIPARA.  
Dist. - Dhubri.

No. B3 / 358 / Chirakuti .

Dated at Dhubri the 27-08-2003.

Sub :- Selection Meeting for the post of GDS BPM, Chirakuti B.O. in account with Bilasipara S.O. .

Sir,

Please attend in the selection committee meeting for selection of GDS BPM for Chirakuti B.O. in account with Bilasipara S.O. on 18.09.03 at 1200 hours in the chamber of the undersigned .

No representative on behalf of the candidate will be allowed to attend the selection committee meeting .

No TA / DA will be allowed .

Yours faithfully,

G. C. Hazarika 27.8.2003  
(G. C. Hazarika)  
Supdt. of Post Offices  
Goalpara Divn, Dhubri  
783301.

Attended by  
2. Hunan  
Advocates

Abdur Rahim



OFFICE OF THE SUB-DIVISIONAL OFFICER (CIVIL) :: :: :: BILASIPARA.  
(MAGISTRACY BRANCH)

RESIDENTIAL CERTIFICATE

This is to Certify that Shri/Smtt Abdur Rahim  
Late Sri Abdur Samad is resident of  
Chivankula P.O. Jaindura P.S. Chapare  
in the District of Dhubri (Assam). This  
Certificate is issued only for Army boundary purpose.

No. ERC 2/97/07.11/726

Date 24/8/2000

*(Handwritten signature)*

Sub-Divisional Officer (Civil)  
Sub-Divisional Officer (Civil),  
Bilaspur.

*Attested  
Kishna  
21/9/2000*

Signature of applicant.  
Abdur Rahim

*(Handwritten signature)*  
District Director of Employment  
District Employment Exchange  
DIBRUGARH

28.8.2000

Attested by  
2. Hussain  
Advocate

OFFICE OF THE CIRPLE OFFICER CHAPAR CIRCLE.....CHAPAR.

NO. CC. 10/2000/2002/105

Dated chapar the 25th Nov/2002.

LAND HOLDING CERTIFICATE.

Certified that the land measuring 2 B 1 K 0 L in revenue village Chirakuta P.T. under khatian no. 90 covered by sag no 48/187 has been recorded in the name of Sri Abdurrahim son of /daughter of Sri Amjad Ali of village Chirakuta P.T. Chapar uder chapar circle.

Circle officer  
Chapar circle.

Attested by  
2. Hameed  
Amali

513

Abdur Rohim

OFFICE OF THE CIRCLE OFFICER, CHAPAR CIRCLE :: :: :: CHAPAR.

NO. CC. 2/2002/1727

Dated Chapar the 10th October/2002.

INCOME CERTIFICATE.

This is to certified that the total annual income of Sri/Smti

Samad Ali father/Mother/Husband/Wife/Son of Sri/

Late Abdur Rohim OF Village Chimakula

under Chapar Circle is Rs. 8,000/- (Rupees Eight

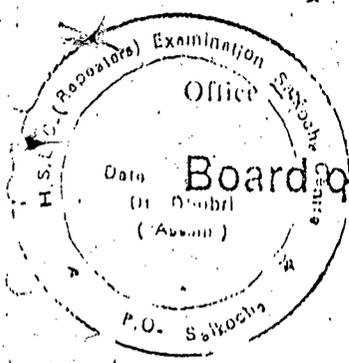
Thousand) only.

Circle Officer,  
CHAPAR.

10/10/02

Attested by  
Z. H. Khan  
Advocate

6/2/03



132831



44  
Abdur Rohim

# Board of Secondary Education, Assam, ADMIT

ABDUR ROHIM

Son/daughter of SAMAD ALI  
Roll R7- 42B No. 0057

Annexure - 6

To the High School Leaving Certificate (Repeaters) Examination, 2001  
to commence on Monday, the 4th December, 2000

His/Her Date of Birth is JANUARY 01, 1982.

| Subject(s) for Examination | MIL Subject | Subjects in Lieu of MIL | Elective |
|----------------------------|-------------|-------------------------|----------|
|                            | ASSAMESE    |                         | HINDI 4  |

Commencement: Morning - 9.00 a.m. Afternoon - 1.00 p.m.

N.B.: Any alteration made in entries on this Admit Card without the authority of the Board renders candidate liable to disqualification for sitting at this or any subsequent Examinations.

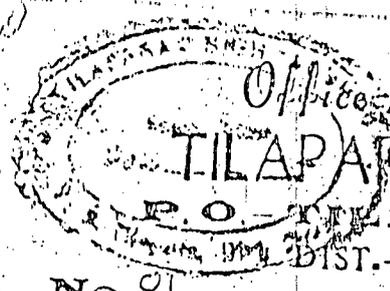
Countersigned

Office In-Charge  
N.S.L.C. (Exam) Centre, Salkocha

Sd/- N.C. Bardalou  
Secretary  
Board of Secondary Education, Assam  
Guwahati - 781021

Attested by  
K. R. Rana  
9/11/2000

Attested by  
Z. Haman  
Advocate



Office of the Headmaster  
**TILAPARA HIGH SCHOOL**

P.O. - TILAPARA, VIA - BILASIPARA  
DIST. - DHUBRI (ASSAM)

No. 01 Date     

Certify that Shri/Miss Abdur Rohim  
Son/Daughter of Shri/Late Ramad Ali  
of the Village Chirakuda P.O. Jamduar  
P. S. Chapuz in the District of Dhubri  
(Assam) appeared in the H.S.L.C (Reg/Rept)

Examination under the Board of Secondary, Educa-  
tion, Assam, in the Session, 2001 as a regular/  
institutional/non-institutional/private/compartamental  
candidate from this school. He/she come  
out/~~not come out~~ successful in that Exami-  
nation and was placed in the III (third)  
     Division His/Her identity in the  
said examination was.

Roll R7-428 No. 0057 His/Her date of Birth 01-01-82

His/Her character and conduct, I know is good. I wish him/  
her every success in life.

Date 30-5-2001

*U. S. Talukder*  
Headmaster  
Tilapara High School.

Attested by  
Z. Hossain  
Advocate

*Abdur Rohim*



-34-

6346

Abdur Rohim

MARKS-SHEET

127757

Date

2001

ABDUR ROHIM

MAY 27,

ROLL No. 420

No. 0057

127508

H.S.L.C.

a private candidate

has secured marks as detailed below in the High School Leaving Certificate (Repeaters) Examination, 2001.

| Subjects       | First Language |           |  |       | Lang. in lieu of 1st Lang |    | Second Language (English) | General Science |         |       | General Mathematics | Social Studies |
|----------------|----------------|-----------|--|-------|---------------------------|----|---------------------------|-----------------|---------|-------|---------------------|----------------|
|                | Group A        | Group B/C |  | Total |                           |    |                           | Group A         | Group B | Total |                     |                |
| Full Marks     | 75             | 125       |  | 100   | 50                        | 50 | 100                       | 30              | 30      | 100   | 100                 | 100            |
| Pass Marks     | —              | —         |  | 30    | 15                        | 15 | 30                        | 10              | 10      | 30    | 30                  | 30             |
| Marks Obtained | 30             | 06        |  | 36    |                           |    | 21 + 09                   | 21              | 10      | 31    | 30                  | 45             |

| Subjects       | ELECTIVE          |                |  |       | Grand Total : 600 | Practical Experience | In Div. 50 & Above | In Div. 40-49 | In Div. 30-39 | In Div. 20-29 | In Div. 10-19 | In Div. Below 10 |
|----------------|-------------------|----------------|--|-------|-------------------|----------------------|--------------------|---------------|---------------|---------------|---------------|------------------|
|                | Without Practical | With Practical |  | Total |                   |                      |                    |               |               |               |               |                  |
| Full Marks     | 100               |                |  | 100   |                   |                      |                    |               |               |               |               |                  |
| Pass Marks     | 30                |                |  | 30    |                   |                      |                    |               |               |               |               |                  |
| Marks Obtained | 30                |                |  | 30    | 193               | D                    | III                |               |               |               |               |                  |

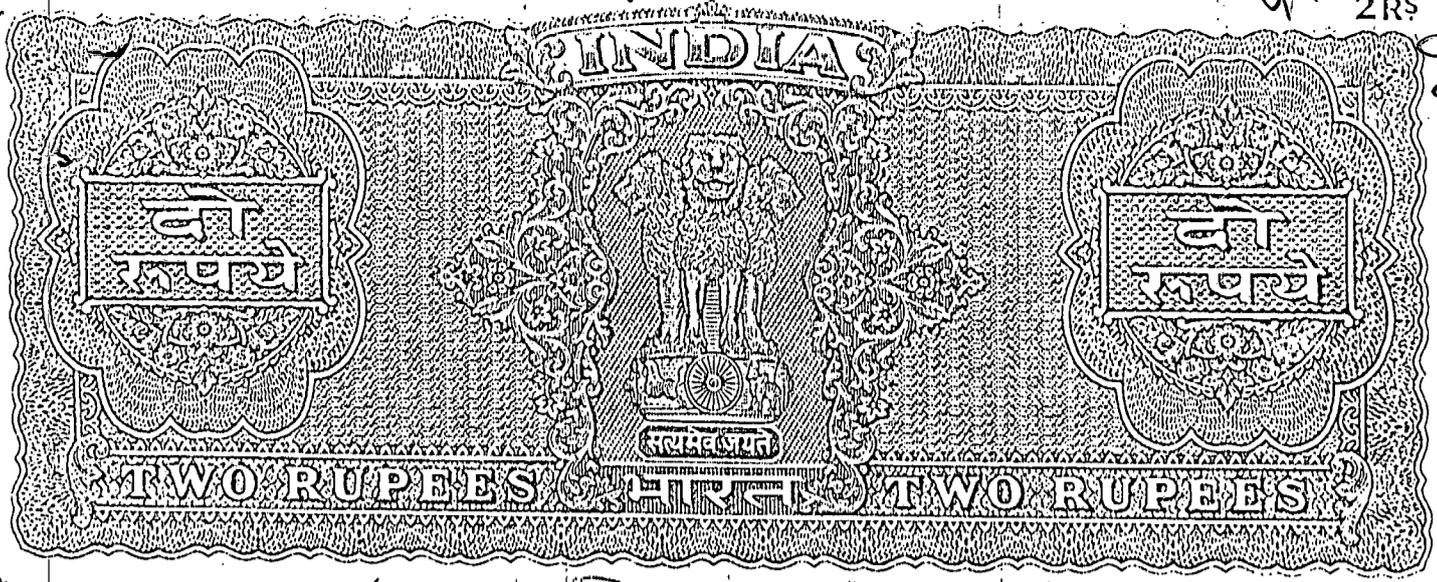
Grade denotes :  
 A-Excellent  
 B-Good  
 C-Fair  
 D-Average  
 E-Needs Improvement

| Subject              | Full Marks | Pass Marks | Marks Obtained |
|----------------------|------------|------------|----------------|
| DANCE AND MUSIC/ARTS | 30         | 10         | 10             |
| CRAPES               | 30         | 10         | 10             |
| AGRICULTURE          | 50         | 15         | 15             |
| HOME SCIENCE         | 60         | 18         | 18             |
| COMPUTER SCIENCE     | 70         | 21         | 21             |
|                      | 40         | 12         | 12             |
|                      | 60         | 20         | 20             |

Secretary

Attested by  
 2. Husan  
 Adv.

Abdur Rahim



Serial No - 20872 of 2002 Stamp value of Rs. 500/- 500/- 500/- 100/-  
20/- 1620/- (Rupees one thousand six hundred twenty) only

SALE DEED

R.T.S of  
Hans Rani Paul

NOTARY COPY  
16/11/02

THIS DEED OF SALE is made on this 13rd day of Nov, 2002

BETWEEN :-

<sup>Hans</sup> Smti. Hans Rani Paul w/o, <sup>LT</sup> D/O Mohan Bashi Paul of village Upartari ( Beltoli) P.O. Hakama P.S. Bilasipara Dist. Dhubri (Assam) ( hereinafter called the SELLER | VENDOR) of the one part.

A N D

Abdur Rahim S/O Md. Samad Ali of village Chirakuta P.O. Jamduar, P.S. Chapar Dist. Dhubri (Assam) ( hereinafter called the PURCHASER | VENDEE) of the other part.

Drafted by

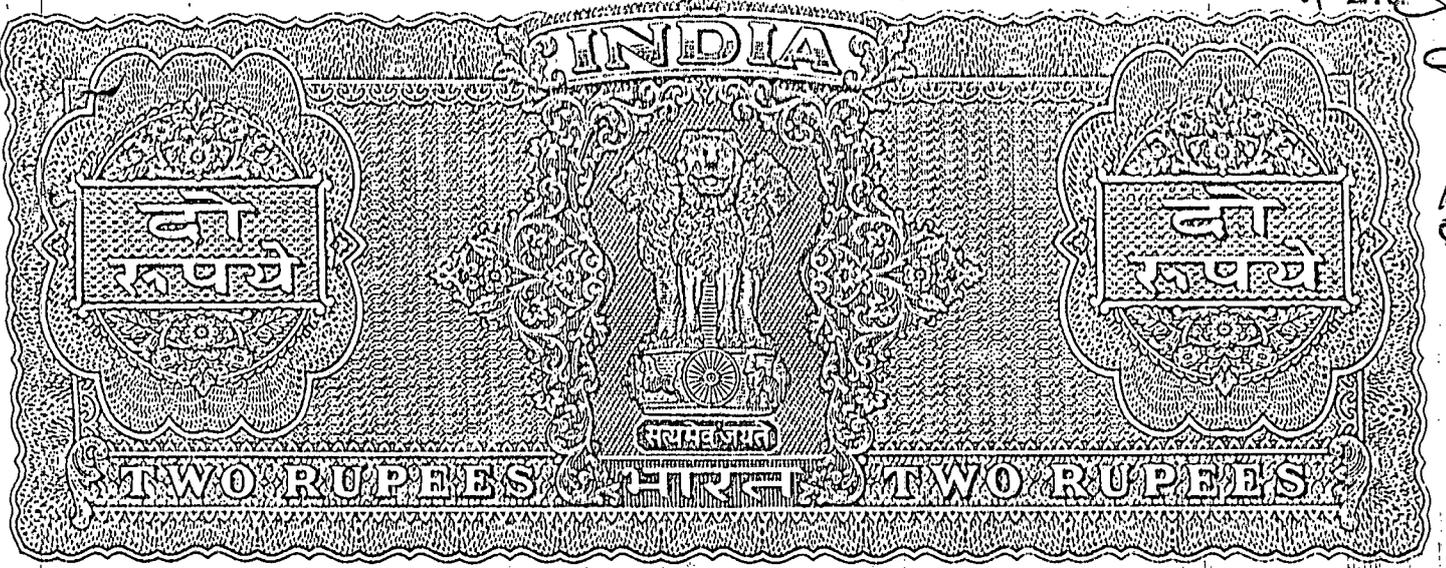
Sd/- S.K. Saha 15/11/02

S.K. Saha Adv.  
Bilasipara

Contd..P/2

Attested by  
2. Hussen  
Adv.

Atmaram



P/20

R. T. G. Ramesh Paul

16/11

WHEREAS the above named vendor/seller are the absolute owner and peaceful possession over the plot of land measuring 2 B. 1 K. 0 L. covered by Patta No. 55, Dag No. 48, 187 situated at R/Village Chirakuta Pt. I under circle Chapar Dist. Dhubri (Assam) which is more specifically mentioned in the schedule below-

AND WHEREAS THE Vendor agreed with the purchaser for an absolute sale of land measuring 2 B. 1 K. 0 L. for a fair and reasonable & aggregate in consideration of Rs. 23,35,000/- (Rupees thirty five thousand) Only where had been paid by the purchaser named above the receipt of which the vendor hereby acknowledge.

NOW THIS DEED OF SALE WITNESSETH AS FOLLOWS

(I) The vendor having absolute right, title, interest, possession and ownership has transferred covenanted and assigned all the part and parcel of the said land unto the purchaser to have and to hold ofx for ever.

Drafted by

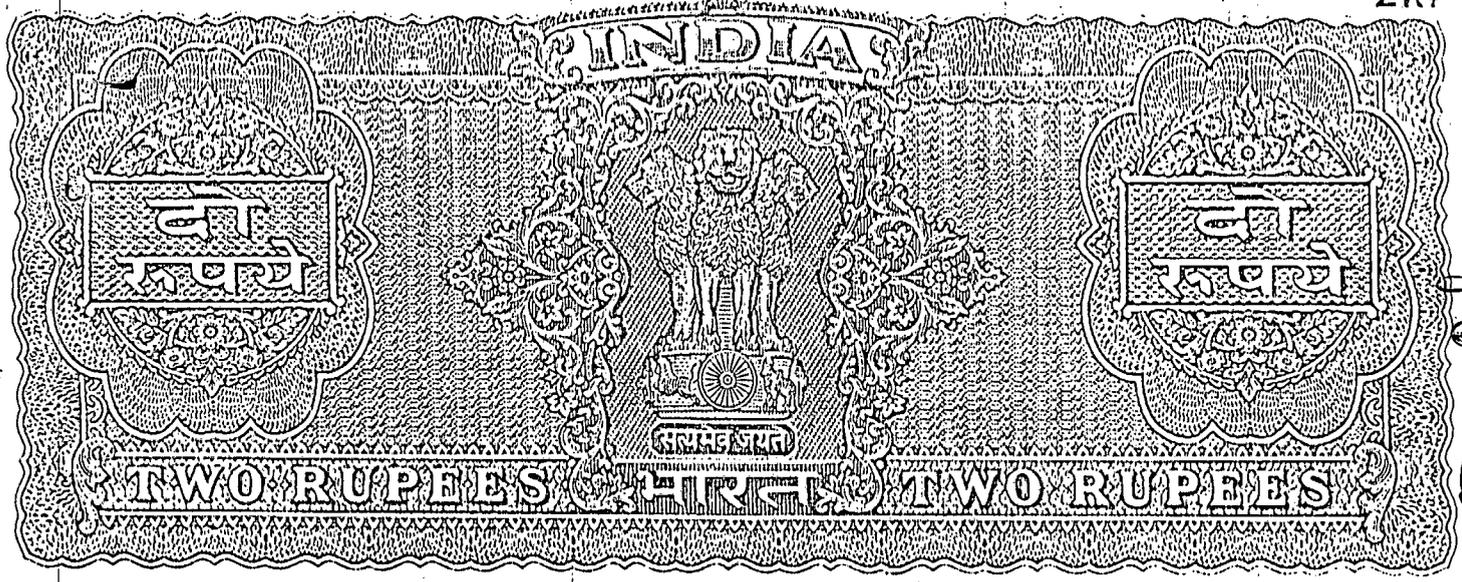
Sd. S.K. Saha 15/11/17

S.K.Saha Adv.

Cont .....P/3

Attested by

Z. H. H. Adv.



Above Return

P/3

*R. T. G. of  
Hussain Rami, Panch*

*REPLY COPY  
16/11/22*

(II) Be it further stated and emphatically made and declared that the land property herein transferred is free from all sorts of encumbrances, that so ever nature and vendor/seller deliver the khas and peaceful possession of the said land unto the purchaser free from encumbrances description and interferences in any way from any question including the vendor/seller himself by his successors administrators assigns and representation.

(III) Henceforth all the ownership hereditaments and land holderhip shall vest unto the purchaser and the purchaser shall be at liberty to possess occupy and drive the rent profits easements benefits of the land under covenant.

(IV) Further the vendor covenant that if transpires that the property hereby conveyed by the vendor is not free from any encumbrances as herein before stated by him and the purchaser dispossessed of by anybody claiming superior title to the vendor his heirs, executors, administrators and successors shall be bound to make good any loss sustained by the purchaser his heirs successors administators and assigns.

Drafted by

S.K.Saha Adv

Contd..P/4

*Attested by  
S. Hussain*

Atowe Rohim

P/4

R. T. G. P.  
H. M. R. R. R. R. R.

16/11

In witnesses whereof the vendor has set and subscribed his hand in the date/month/year above mentioned at Bilasipara Sub- Registrar Office.

Schedule of land

A plot of land measuring 2 B. 1 K. 0 L. ( two Bigha one katha) covered by Patta No. 55, Dag No. 48/ 187 situated at R/Village Chirakuta Pt. I under circle Chapar Dist. Dhubri (Assam) as bounded by :-

North :- N.H. 31

South :- Hill ( Govt land)

East :- Govt. land

West :- Bhashan Paul

Drafted by

S.K. Saha  
S.K. Saha Adv.

Contd..P/5

Attested by  
2. H. H. H.  
Adv.

Abdus Robur

RECEIVED COPY  
16/11/02

P/5

Signature of the witnesses

1. Sd Rinku Paul  
S/o - Parikhis (Paul)  
Vill - Uparidani  
PS Bilasipara

R.T.G.

Hosna Rinku Paul

2. Sd Abdul Majid Mondol

Signature of the SELLER / VENDOR

Sd Joyrial Mondol  
Vill - Jomdular P. II

Drafted and read over to the parties in presence of two witnesses and duly identified by Sri S.K.Saha Adv. on this 13rd day of Nov, 2002

Sd S.K. Saha  
15/11/02

Advocate Bilasipara

Typed by

(S.R. Haldar)  
...  
...  
...

[Faint signature and stamp]

[Faint signature and stamp]

Attest by  
2. H...  
Adv.

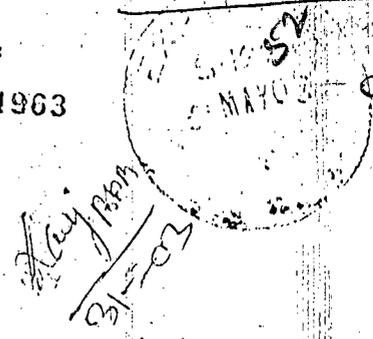
ACG-61

Amendment to General Financial Rules, 1963

Form VFR 33

(See Rule 77B)

Certificate of transfer of Charge



Abdur Rohim

Certified that I / We have in the forenoon / afternoon of this day respectively made over and received charge of the Office G.D.S. EDDA Cum EDMC in pursuance of Order No A-2 / Chirakuti P

dated 27.5.03

Relieved Officer ABDUR ROHIM Relieving Officer NABI HUSSAIN

Signature Abdur Rohim Signature Nabi Hussain  
(Name in Block Letters) (Name in Block Letters)

Designation EDDA / EDMC Designation EDDA / EDMC

Station Jamduar Station Jamduar

Date 31.5.03 Date 31-5-03

(For use in Audit Office / RAO only)

Noted in A/R at page \_\_\_\_\_

SO / AAO / AO / PAO

Noted in A/R at page \_\_\_\_\_

SO / AAO / AO / PAO

Forwarded Abdur Rohim

Note : Separate Certificate (as per Form appended ) also to be used where transfer/assumption of charge involves responsibilities for cash, stores etc.

Attd  
Z. Husan  
Adv.

RD

- 41 -

SB

Atorekorum

FORM GFR 33 APPENDIX

(See Rule 78)

Certificate of transfer of charge in respect of transfer/ assumption responsibilities for Cash, Stores etc.

I/We hereby certify that I/We have in the forenoon/afternoon of this day date to be indicated respectively made over and assumed charge and responsibility of the following :-

Cash Rs. ....

Permanent advance Rs. ....

Others .....

Relieved Officer .....

Relieving Officer .....

Attested by  
2 H. S. S. A. /  
ADP.

- 42 -

8/13  
54

Abdurrahman

DEPARTMENT OF POSTS : INDIA  
OFFICE OF THE INSPECTOR OF POSTS : DHUBRI SUB-DIVISION  
DHUBRI - 783301

Memó No A-2/Chirakuti/1

Dhubri Dated 27/5/2003

The following orders are issued in the interest of service :-

- 1 The arrangement for the post of GDSBPM, Chirakuti Pt. I, EDBO made by this office memo of even no. dtd. 28/12/2002 is hereby terminated w.e.f. 31/05/2003 (afternoon). Sri Nabi Hussain who has been working as BPM at Chirakuti Pt. I EDBO will join to his original post i.e. GDSMD / MC, Zamduar EDBO terminating substitute arrangement made by this office memo of even no. dtd. 29/03/2003.
- 2 Sri Abul Kalam Sheikh, GDSMD, Kadomtala EDBO will take over the charge of BPM, Chirakuti Pt. I EDBO from Sri Nabi Hussain on 31/05/2003 (afternoon) and will continue as BPM until further order.
- 3 The GDSMC, Kadomtala EDBO will perform the delivery works of their office in addition to own duty.

*(Signature)*  
Inspector of Posts,  
Dhubri Sub-Division  
DHUBRI-783301

Copy to

- 1 SPOS, Dhubri for information and kind approval.
- 2 Post Master, Dhubri HO for information and necessary action.
- 3 SPM, Bilasipara, SO for information.
- 4-6 BPM, Kadomtala / Zamduar / Chirakuti Pt. I EDBO for information and suitable action.
- 7 Sri Abul Kalam Sheikh, GDSMD, Kadomtala EDBO for information.
- 8 Sri Minner Hussain, GDSMC, Kadomtala EDBO for information.
- 9 Sri Abdur Rahim, GDSMD / MC (substitute), Zamduar EDBO with information that his service is terminated w.e.f. 31/05/2003 (afternoon).
- 10-12 P/F of the officials.
- 13 Office Copy

*(Signature)*  
Inspector of Posts,  
Dhubri Sub-Division  
DHUBRI-783301

Attended by  
2. Hussain  
Adv.

16 FEB 2004  
 GUWAHATI BENCH

55  
 Filed by  
 16/2/04  
 S. C. G. S. C.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
 GUWAHATI BENCH ::: GUWAHATI

O.A. NO. 287 OF 2003

Shri Abdur Rahim.

- Vs - ..... Applicant.

Union of India & Ors.

..... Respondents.

In the Matter of :

Written Statement submitted by  
 the Respondents.

The respondents beg to submit  
 a brief history of the case which  
 may be treated as a part of the  
 written statement.

( BRIEF HISTORY OF THE CASE )

This is regarding appointment for the post  
 of GDSBEM of newly opened Chirakuti EEO in a/c with Bilasi-  
 para S.O. An advertisement for filling up the said post was  
 made vide this office letter No. B3/358/Chirakuti dated  
 20.6.2003 through the E/Exchange, Dhubri and open Notification  
 for submission of applications to reach this office on or  
 before 21.7.2003. In response total 15 (fifteen) applications  
 including the petition were received within the specified

Contd.....

date. All the fifteen candidates were asked to attend the selection committee meeting vide this office letter of even no dated 27.8.2003 to be held on 18.9.2003 at the office of the undersigned. Out of the 15(fifteen) 14(fourteen) candidates including the petitioner appeared in the selection Committee meeting held on 18.9.2003. All the applications were opened in presence of the candidates and scrutiny of the applications it was found that none of the candidates submitted land documents exclusively in their own name i.e. registered land deed, due to which selection of the candidates could not be done on 18.9.2003. As such 4(four) candidates among them getting higher marks in the HSLC examination were asked to submit land documents exclusively in their own name for final selection. It may be mentioned here that the petitioner did not figure among these 4(four) candidates on the basis of marks in the HSLC examination. Out of these 4(four) candidates only 2(two) candidates Shri Elias Rahman and Ashad Ali Ahmed submitted registered land deed in their own name. Between these two candidates the respondent No.5 Shri Elias Rahman who got higher marks in the HSLC examination and also fulfilled other norms for the post and accordingly the respondent No.5 i.e. Shri Elias Rahman has been selected as GDS BPM of Chirakuti BO by the selection Committee and appointed by the undersigned vide this office letter of even no. dated 10.12.2003.

Contd.....

PARA-WISE COMMENTS :

1. That with regard to paras 1, 2, 3, 4.1, 4.2 and 4.3, of the application, the respondents beg to offer no comments.

2. That with regard to the statement made in para 4.4, of the application the respondents beg to state that the selection was not done on 18.9.03 as because the applicants failed to fulfil the required norms for the said post.

3. That with regard to the statement made in para 4.5, of the application the respondents beg to state that Shri Elias Rahman and Achad Ali Ahmed have secured higher marks in the HSLC examination than the applicant. A character certificate in respect of Shri Elias Rahman was received stating nothing adverse against his character.

The applicant also failed to fulfil the required norms for the said post on 18.9.03 and he has got less marks in the HSLC Examination than the respondent No.5 and have the applicant was not selected.

4. That with regard to para 4.6, of the application the respondents beg to offer no comments.

5. That with regard to the statement made in para 4.7, of the application the respondents beg to state that the respondents No.5 got higher marks than the petitioner

and also fulfilled other requisite norms for the post and hence was selected legally for the interest of public.

6. That with regard to the statement made in para 4.8, of the application, the respondents beg to state that the selection list and appointment letter in respect of the respondent No.5 may please be declared valid as the selection was fair.

7. That with regard to para 4.9, of the application the respondents beg to offer no comments.

8. That with regard to the statement made in para 5.1, of the application the respondents beg to state that since the selection of the respondent No.5 was made as per rules of the department hence the selection and appointment is liable to be kept valid.

9. That with regard to the statement made in para 5.2, of the application the respondents beg to state that selection is fair and valid.

10. That with regard to the statement made in para 5.3, of the application the respondents beg to state that since none of the candidates found fulfilled the required norms for the said post at the time of selection committee meeting on 18.09.03 as such the authority letters dated 19.9.03 and 20.10.03 to the candidates getting higher marks in the HSLC examination among the candidates to submit

5

~~land documents exclusively in~~

land documents exclusively in their own name.

11. That with regard to the statement made in para 5.4, of the application the respondents beg to state that the selection and appointment of respondent No.5 was done based on the department rules because the respondent No.5 got higher marks than the applicant in the HSLC examination and hence the selection is fair and valid.

12. That with regard to paras 5.5, 6. 7, 8, 8.1, 8.2 and 8.3, of the application the respondents beg to offer no comments.

13. That with regard to the statement made in para 9, of the application the respondents beg to state that since the selection was made on the basis of the departmental rules as such no interium order be passed against the selection and appointment in favour of the respondent No.5.

14. That with regard to paras 10, 11 and 12, of the application the respondents beg to offer no comments.

Verification.....

VERIFICATION

I , Shri S. Das, Supdt. of Post Offices, Nalbari-Barpeta Division, Nalbari now also in charge of Supdt. of Post Offices, Goalpara Division, Dhubri, being authorised do hereby solemnly affirm and declare that the statements made in this written Statement are true to my knowledge and information and I have not suppressed any material fact.

And I sign this verification on this      th day  
of February, 2004.

*Sukjeswar Das.*

**Declarant**  
Supdt of Post Offices.  
Goalpara Divn. Dhubri.  
783301